फ.स./F.No. VII(12)/ACE/AEO/Saru Silver/36/2018
दिनांक/Date: 05.2018

सेवामें/To,

1. नारकोटिक्स कंट्रोल ब्यूरो / The Director General, Narcotics Control Bureau,
   गृह मंत्रालय / Ministry of Home Affairs, वेस्ट ब्लॉक नं 1/ West Block, No. 1,
   विंग नं 5 / Wing No. 5, आर.के. पुराम / R.K Puram, नई दिल्ली / New Delhi -110066

2. इंटेलिजेंस निदेशालय, डी ब्लॉक / The Director General, Directorate of Revenue Intelligence,
   ‘D’ Block, I.P. Bhawan, I.P. Estate, New Delhi -110002

3. इंटेलिजेंस निदेशालय, वेस्ट ब्लॉक VIII / The Director General, Directorate General of Goods & Service Tax Intelligence,
   West Block VIII, Wing No. VI, 2nd Floor, R. K Puram, New Delhi -110066

4. वाणिज्य, विधि कार्य निदेशालय / The Commissioner, Directorate of Legal Affairs,
   /4th Floor, RajendraBhawan, 210, DeendayalUpadhyayMarg, New Delhi -110002

5. प्राधिकृत आयकर आयकर, जिल्ला विभाग / The Additional Director General, Directorate General of Systems,
   Risk Management Division, 13, Sir Vithaldas Thackersey Marg, OppPatkar Hal, New Marin Lines,
   Mumbai-400020

6. आयकर / All Chief Commissioners, सीमा शुल्क, आरक्ष विभाग
   नई दिल्ली -110002
M/s Saru Silver Alloy Pvt Ltd have applied for AEO certification in terms of CBEC Circular No. 33/2016-Cus., dated 22/07/2016 (available on CBEC website).

A list of units of M/s Saru Silver Alloy Pvt Ltd, and its Board of Directors/Proprietors/Partners/Company Secretary is enclosed as Annexure-A&B.
Further, it is also requested that details regarding below mentioned points may be 
imintimated to the undersigned positively within 21 days of receipt of this letter vide post or 
through e-mail address given above (header of the letter).

i. Show cause notice issued to them during last three financial years involving fraud, 
forgeroy, outright smuggling, clandestine removal of excisable goods or cases where 
Service Tax has been collected from customers but not deposited to the 
Government.

ii. Case wherein prosecution has been launched or is being contemplated against the 
applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought 
to be denied, in all the show cause notices issued under the Customs Act, 1962 
(other than those mentioned in Point i & ii above) during the last three financial 
years. The ratio of such disputed duty demanded or drawback demanded or sought 
to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In 
case this applicant has come to any adverse notice of the department/Govt., details may 
please be communicated. In case any fresh /new SCN is issued in future, the same may be 
imintimated/endorsed to this office, so that the status/accreditation can be reviewed.

(4) उक्त परिपत्र के पैरा 3.2 के संबंध में विगत तीन वर्षों में हेतु पार्टी द्वारा प्रस्तुत अनुपालन रिकार्ड की 
बैंकग्राउंड जांच करने हेतु यह विवरण आवश्यक है। यदि उपर्युक्त निर्धारित समायोजित तक जवाब 
प्राप्त नहीं होता है तो यह माना लिया जाएगा कि आवेदक को एटीओ. स्टेट्स प्रदान करने में आपको 
कोई आपत्ति नहीं है।

These details are necessary to run a background check on compliance record 
submitted by the party for the last three years in terms of Para 3.2 of the said circular. In 
case no reply is received within the aforesaid stipulated time period it will be presumed 
that you have no objection in granting ‘AEO’ status to the applicant.

(5) इसके अतिरिक्त, यदि आवेदक के अपर्यावरण संबंधी कोई मामला आपकी नोटिस में अभी आया है 
थर्या भविष्य में आए तो उसकी सूचना भी हमें भेजें।

Moreover, if any incidence of dis-reputation of the applicant comes to your notice 
now or in future, the same may also be informed to us.

(6) यह पत्र एटीओ. प्रारंभिक प्रबंधक के अनुमोदन में जारी किया जा रहा है।

This issue with the approval of AEO Programme Manager.

भवतीत/ Yours faithfully,

( माजिद खान / Mazid Khan)
(उप-आयुक्त / Deputy Commissioner)
उद्योग निदेशालय उत्तर प्रदेश सरकार
जिला उद्योग केंद्र, नैसर
director general of government of uttar pradesh
district industries cell noida

ACKNOWLEDGEMENT
FOR
MR. ROY NALLY OR AFREBBI ENTERPRISES
PART II

DATE:

PART II: DETAILS TO BE MANUFACTURED & SERVICE INFORMATION

<table>
<thead>
<tr>
<th>Item</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>01</td>
<td>Metal Bearing Alloys</td>
</tr>
<tr>
<td>02</td>
<td>Brass Bearing Alloys</td>
</tr>
<tr>
<td>03</td>
<td>Tin-Carburised Bearing Alloys</td>
</tr>
</tbody>
</table>

NOTE: ANY CHANGE IN THIS DOCUMENT DO NOT ALTER ANY WORK ORDER, DOCUMENTATION OR CHANGES TO THE PURCHASE ORDER OR ENGINEERING SPECIFICATIONS UNLESS CONCUITTED B Y OCTOBER 31, 2006.

SIGNED:  
Director General

Authorised:  
Controller General
Dated : May 04th, 2018

To
Shri Majid Khan
The Assistant Commissioner of Custom,
ACC Export Shed (Air Cargo Export)
New Custom House, Near IGI Airport,
New Delhi 110037

Sub: Submission of Directors Names & Residential Addresses

Sir,

We submit below names and residential addresses of our all three directors:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name</th>
<th>Designation</th>
<th>Residential Address</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Mrs. Madhu Jain</td>
<td>Director</td>
<td>101 Prabhat Nagar, Vaijayant Villa, Meerut, U.P.</td>
</tr>
<tr>
<td>2.</td>
<td>Mr. Abhishek Jain</td>
<td>Director</td>
<td>101 Prabhat Nagar, Vaijayant Villa, Meerut, U.P.</td>
</tr>
<tr>
<td>3.</td>
<td>Mrs. Pooja Jain</td>
<td>Director</td>
<td>101 Prabhat Nagar, Vaijayant Villa, Meerut, U.P.</td>
</tr>
</tbody>
</table>

Thanks and best Regards,

Anil Sharma
(Vice President)